

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. C.P. (IB)/20(MB)2024

IN THE MATTER OF

State Bank of India (through Kamlesh Verma)

VS

ASIAN BUSINESS CONNECTIONS PRIVATE LIMITED

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Kabir Saund (VC)
For the Respondent: Counsel for the Respondent

ORDER

Ld. Counsel appearing on behalf of the Respondent prays for time to file the reply.

Allowed as prayed for. Let the reply be filed before the next date by serving an advance copy to the Counsel opposite. Adjourned to **29.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)